Read: **(1) Notification No.RJ/17/2023 and IT Cell No.ITC/171/2023 dated 23.08.2023**

(2) Notification No.RJ/05/2024 and IT Cell No.ITC/164/2024 dated 13.02.2024

(3) Notification No.RJ/71/2025 and IT Cell No.ITC/689/2025 dated 19.06.2025

(4) Decision taken at the Hon'ble Standing Committee held on 27.10.2026.

:: NOTIFICATION ::

Judicial Department No.RJ/25 /2026 IT Cell No. ITC/2416/2026

Modification in the "Methodology for ensuring next listing date in all pending cases with effect from 1st September, 2023"

In supersession of earlier **Notification No.RJ/05/2024 and IT Cell No.ITC/164/2024 dated 13.02.2024** and **Notification No.RJ/71/2025 and IT Cell No.ITC/689/2025 dated 19.06.2025** and in continuation of the earlier Notification being Judicial Department No.RJ/17/2023 and IT Cell No.ITC/171/2023 dated 23.08.2023, the Hon'ble Acting Chief Justice has been pleased to make modifications in the methodology dated 23.08.2023, as under, w.e.f. **23.11.2026** :

All registered Admitted/Rule matters (Final Hearing matters) that are up to 15 years old as of the current date are exempted from the allocation of a System Generated Next Listing Date (SGNLD) until further orders, except following matters :

1.	Stayed matters listed on Wednesdays under the heading "**OLD STAYED CASES AND EXECUTION PETITIONS OF DISTRICT JUDICIARY**"
2.	Old stayed matters that are more than 5 years old as of the current date and are listed in the daily Cause List.
3.	matters which are listed/that may be listed in the daily Cause List under the heading "**Execution Proceedings stayed by the High Court**" and "**Commercial matters wherein trial / execution proceedings are stayed**."
4.	Confirmation Cases and Criminal References
5.	Criminal Conviction Appeals/Criminal Revision Applications which are more than one(1) year old as of the current date, wherein Accused in Jail.
6.	Matters filed under section 304B and 498A of IPC or 80 and 85 of BNS and matters filed under section 326A of IPC/124 of BNS, 2023
7.	Commercial Courts matters
8.	All specially assigned matters to the Hon'ble Courts

9.	All matters wherein directions have been given by the Hon'ble Supreme Court of India to expedite the matter
10.	Service Matters (SJ) that are more than 10 years old as of the current date
11.	Service Matters (SJ) pertains to pension which are more than 5 years old as of the current date.
12.	Criminal matters involving Sitting/Former Legislators (MP/MLA)
13.	Matters pertaining to Election (Original side) under the Representation of People Act, 1951
14.	All (1) Bail Applications filed as CR.MA/SCR.A, (2) Bail Applications filed as CR.RA, (3) Bail Appeals filed under National Investigation Agency Act, 2008, (4)Bail Appeals filed under the Atrocity Act; (5) Interlocutory Applications, i.e. Suspension of Sentence Applications/Bail Applications filed in Criminal Appeals; and (6) Interlocutory Applications, i.e. Suspension of Sentence Applications/Bail Applications filed in Criminal Revision Applications
15.	All Admiralty Suits
16.	All Detension Matters
17.	LPA (Service & Labour) matters that are more than 2 years old as of the current date
18.	SCAs arising out of orders passed by the Central Administrative Tribunal that are more than 2 years old as of the current date
19.	LPA services matters of Officers and Staff Members of High Court and State Judiciary that are more than 2 years old as of the current date
20.	Matters relating to Judicial Officers that are more than 2 years old as of the current date
21.	All contempt matters
22.	POTA matters
23.	Matters relating to Educational Institutions including Universities and Student Matters and also under Education Act
24.	SCA against the order of MACP Tribunal
25.	SCA Labour matters that are more than 10 years old as of the current date
26.	RERAA Appeals
27.	SCA services matters of Officers and Staff Members of High Court and State Judiciary that are more than 5 years old as of the current date
28.	Matters relating to Transfer of cases under section 24 of CPC
29.	All MCA/CR.MA for restoration/recall/review
30.	All Applications for Condonation of Delay
31.	All Applications for Leave to Appeal

32.	All matters pertaining to Senior Citizen
33.	Matter pertaining to withdrawal of Medical Treatment under Article 226
34.	Pending matter of HIV infected person
35.	Parole/Furlough and Jail Applications
36.	All Externment matters
37.	Civil Suits
38.	SCAs relating to Election matters, pertaining to House of Parliament, State Legislative Assembly & Local Authorities.(Excluding Market Committee)
39.	SCAs relating to Contract and Tender matters.
40.	Matters under the Recovery of Debts Due to Banks and Financial Institutions Act, 1993
41.	Election matters (other than to be heard by Division Bench)
42.	SCAs under the Petroleum and Minerals, Pipelines (Acquisition of Right of User in Land) Act, 1962 and Rules 1963
43.	Matters not specified elsewhere
44.	All PILs including environment matters and Matters relating to Environmental issues
45.	SCAs/SCR.As wherein the Vires of the Act and Statute or Rules, issued in exercise of power conferred under a statute is challenged or other Laws specified elsewhere excluding those issued under the Taxation Laws
46.	SCAs/SCR.As wherein the Vires of the Act, Statute or Rules, Circulars, Notifications etc. issued in exercise of power conferred under those issued under the Taxation Laws is challenged

By order of the Hon'ble Acting Chief Justice

Date: 04/11/2026

Registrar General